CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 67/MP/2026

Subject	:	Petition under Regulation 76 and 77 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 read with Regulations 111, 112, 113 and 114 of the CERC (Conduct of Business) Regulations, 1999 and Regulations 65, 66, 67 and 68 of the CERC (Conduct of Business) Regulations, 2023 seeking recovery of capacity charges for the period of non-availability of fuel for reasons beyond the control of the Petitioner and relaxation of operating norms for the 726.6 (2 x 363.3) MW combined cycle gas based power Palatana project of ONGC Tripura Power Company Limited for the control period 1.4.2019 to 31.3.2024.
Petitioner	:	ONGC Tripura Power Company Limited (OTPCL)
Respondents	:	Assam Power Distribution Company Limited and Ors.
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Poorva Saigal, Advocate, OTPCL Ms. Harsha Parakh, Advocate, OTPCL Shri Aditya Kumar Singh, Advocate, MePCL Shri Mridul Gupta, Advocate, MePCL Shri Vikas Maini, Advocate, TSECL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought a ten-day extension for filing rejoinders. Acceding to the request, the Commission granted the Petitioner ten days to file its rejoinders.

2. The Petition will be listed for hearing on **7.1.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)